

NATIONAL COMPANY LAW TRIBUNAL,
MUMBAI BENCH
COURT VI

Item No. 8

C.P. (IB)/471(MB)2023

CORAM:

SHRI SANJIV DUTT
HON'BLE MEMBER (TECHNICAL)

SHRI K. R. SAJI KUMAR
HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF HEARING (HYBRID) DATED **19.07.2024**

NAME OF THE PARTIES : **Edelweiss Asset Reconstruction**
Company limited
VS

Arshiya Limited

For FC : Adv. Nayan Mahar a/w Shreyas Lele i/b Khaitan Legal Associates

For CD : Not Given

Section 7 of IBC

ORDER

1. Counsel for FC submits that the CD is already under CIRP in CP No. 3143 of 2019 ordered by this Bench, against which the CD preferred appeal before the Hon'ble NCLAT in Company Appeal No. 837/2024. The appeal was last listed on 16.07.2024. Counsel for CD submits that there is no stay of operation of order of admission in CP No. 3143 of 2019.
2. Since the CD is already under CIRP, this CP has become infructuous and is, therefore, disposed of accordingly with liberty to the FC to revive the CP in the event of any decision in the appeal goes against them. **Disposed of as infructuous.**

Sd/-
SANJIV DUTT
MEMBER (TECHNICAL)
RV

Sd/-
K. R. SAJI KUMAR
MEMBER (JUDICIAL)